

[1]

**CC No.CBI/417/2019**  
**CNR No. DLCT11-001856-2019**  
**CBI vs. M/s INX Media (P) Ltd. & Ors.**

*The matter was listed for hearing on 28.4.2020. The matter was adjourned to 29.5.2020, 27.6.2020, 27.7.2020 and thereafter, for today i.e. 29.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.*

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

29.8.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Raj Mohan Chand, Learned Senior PP for CBI with Sh. Ruupesh, Inspector/ IO, CBI, New Delhi.  
None for M/s INX Media (P) Ltd. (now M/s 9X Media (P) Ltd.) (A-2).  
None for M/s INX News (P) Ltd. (now M/s Direct News (P) Ltd.) (A-3).  
Karti P Chidambaram (A-4) through VC with learned Counsel Sh. Akshat Gupta.  
Sh. Pramod Kumar Dubey and Sh. Nitin Saluja, Learned counsels for M/s Chess Management Services (P) Ltd. (A-5).  
Sh. Vikash Pathak and Sh. Giriraj Subramaniam, learned counsels for M/s Advantage Strategic Consulting (P) Ltd. (A-6).  
Ajit Kumar Dung Dung (A-7) & Rabindra Prasad (A-8) through VC with learned counsel Sh. Vikash

[2]

Pathak.

Pradeep Kumar Bagga (A-9) is absent.

Sh. Kumar Vaibhav, learned counsel for Pradeep Kumar Bagga (A-9).

Prabodh Saxena (A-10) through VC with learned counsels Sh. Aditya Wadhwa and Sh. Sougat Mishra.

Anup K. Pujari (A-11) through VC with learned counsels Sh. Faraz Maqbool and Sh. Abhinav Sekhri.

Sindhushree Khullar (A-12) through VC with learned counsels Sh. Vikas Arora and Sh. Kumar Rachit.

S. Bhaskararaman (A-13) is absent.

Sh. Vikash Pathak and Sh. Giriraj Subramaniam, learned counsels for S. Bhaskararaman (A-13).

Pritam Mukerjea @ Peter Mukerjea (A-14) is absent.

Sh. Vijay Singh, learned counsel for Pritam Mukerjea @ Peter Mukerjea (A-14).

P. Chidambaram (A-15) through VC with learned counsel Sh. Arshdeep Singh.

Sh Kumar Vaibhav Ld. Counsel for accused Pardeep kumar Bagga( A-9) has submitted that A-9 could not come as he is hospitalized after an eye operation. In view of the submission personal appearance of A-9 dispensed with today. Accused Pritam Mukerjea@ Peter Mukerjea was earlier lodged in Arthur Road Jail Mumbai in some other case. Today his Counsel Sh. Vijay Singh has informed that he has been granted bail in the said case and no longer lodged in Jail but he has not given any reason for his absence today.

However, no adverse order is being passed against the accused, who have not marked their presence through VC in person or through their counsels, in view of the office Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld.

[3]

District and Sessions Judge-cum-Special Judge, CBI (PC Act),  
RADC, New Delhi.

The case is at the stage of scrutiny of documents under Section 207  
Cr.PC.

On 27.01.2020, A-3, A-4, A-9, A-11, A-14 and A-15 had moved an  
application for supply of deficient copy and legible copy of the  
documents. Reply to these applications was filed by CBI on  
18.02.2020

On 18.02.2020, A-5, A-9, A-10 and A-12 had moved an application  
under Section 207 Cr.PC and A-11 and A-14 had moved second  
application under Section 207 Cr.PC. Reply to these applications  
was filed by CBI on 05.03.2020.

An issue of pagination of documents supplied to accused was  
raised and direction in this regard was given on 05.03.2020 to sort  
out the issue. Sh. Raj Mohan Chand, learned senior PP for the CBI  
submitted that exercise as per direction has been done except with  
regard to A-12 Sindhushree Khullar and that issue has been  
resolved in terms of direction given on previous date. However Ld.  
Counsel for A 15 submits that issue could not be resolved completely  
as copy of some of the documents filed in court, have not been  
supplied to accused.

The learned counsels for accused were still in the process of file  
inspection and sort out the issue of pagination, while the physical  
functioning of the court was stopped on account of COVID-19  
pandemic. The learned counsels for accused persons may inspect  
the record as per the guidelines to be laid down in this regard after  
the partial physical functioning of Courts is resumed.

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Case is adjourned for **16.10.2020** for scrutiny of documents and for consideration of the applications under section 207 Cr.PC moved by A3, A4, A-5, A-9, A-10, A-11, A-12, A-14 and A-15.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

**(AJAY KUMAR KUHAR)  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 29.8.2020 (SR)**